

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 23rd day of November, 2001.

Q U O R U M :- Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 1324 of 2001.

Anil Kumar Srivastava S/o Sri Prem Bahadur Srivastava
Booking Clerk, Northern Railway, Kanpur.

.....Applicant

Counsel for the applicant :- Sri A.K. Srivastava

V E R S U S

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway,
Allahabad Division, Allahabad.
3. Chief Traffic Manager, Northern Railway,
Kanpur.
4. Senior Divisional Personnel Officer,
Northern Railway, Allahabad Division, Allahabad.

.....Respondents.

Counsel for the respondents :- Sri A.K. Gaur.

O R D E R (Oral)

(By Hon'ble Mr. C.S. Chadha, Member- A.)

This O.A has been filed under section 19 of
the Administrative Tribunals Act, 1985.

C.S. Chadha

2. The case in brief is that applicant has been suspended more than a year ago i.e. on 02/03.11.2000 and yet no charge-sheet has been served therefore, the suspension has become meaningless. I, therefore, direct that the respondents will issue a charge-sheet within a period of two months if not already issued failing which, suspension will automatically stand revoked. It is further directed that the enquiry as per charge-sheet, if served, should be completed within six months from the date of service of the charge-sheet. The O.A is disposed of accordingly.

3. There will be no order as to costs.

Gohar

Member- A.

/Anand/